

12.01 hrs.

**COMMITTEE ON THE WELFARE OF
SCHEDULED CASTES AND SCHEDULED
TRIBES.**

(i) MINUTES

SHRI DASARATHA DEB (Tripura East): I beg to lay on the Table Minutes of the First to Thirty-eighth sittings of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes and First and Second sittings of the Sub-Committee thereof.

**(1) TWENTY-THIRD & TWENTY-FOURTH
REPORTS AND REPORTS OF STUDY TOURS
OF STUDY GROUPS**

SHRI DASARATHA DEB: I beg to present the following Reports of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes:—

- (1) Twenty-third Report on the Ministry of Home Affairs—Socio-economic conditions of Scheduled Castes and Scheduled Tribes in Andaman and Nicobar Islands.
- (2) Twenty-fourth Report on the Ministry of Home Affairs—Socio-economic conditions of Scheduled Tribes in Laccadive, Minicoy and Amindivi Islands
- (3) Report of Study Tour of Study Group I of the Committee to Calcutta, and Andaman and Nicobar Islands during September, 1972.
- (4) Report of Study Tour of Study Group II of the Committee to Madras and Laccadive, Minicoy and Amindivi Islands during October, 1972.

12.02 hrs.

COMMITTEE OF PRIVILEGES

**EXTENSION OF TIME FOR PRESENTATION
OF REPORT**

DR. HENRY AUSTIN (Ernakulam):
I beg to move.

"That this House do extend upto the last day of the first week of the next session, the time for the presentation of the Report of the Committee of Privileges on the question regarding the implementation of the latter part of the resolution adopted by Lok Sabha on the 2nd December, 1970, namely, 'that the Government in the light of gravity of the offence administer to Shri S. C. Mukherjee maximum punishment under the law and report the same to this House'."

SHRI S. M. BANERJEE (Kanpur): Sir, a decision was taken in a meeting where all the parties were represented that the Report will be made available by 15th August. Now, the time is being extended upto the last day of the first week of the next session. This officer is practically on the verge of retirement. I would request you and, through you, Dr. Henry Austin to expedite the Report. As you know, he was punished once and reprimanded by the House. The legal opinion given by late Shri Mohan Kumaramangalam was that he cannot be punished twice. I think, the Privileges Committee should take note of it. Will he give the Report by the end of this month?

DR HENRY AUSTIN: He is aware of the fact that this matter was discussed. Late Shri Mohan Kumaramangalam explained to the House the constitutional limitations and the difficulties that had cropped up. In the light of the report given by the Minister and others, the Committee examined all the problems and discussed the matter in detail. For your information, Sir, and for the information of the hon. Members, I might say that we have almost completed the Report. But some Members have raised some

new problems. We are getting the matter examined by the Law Ministry again. That is the position. We hope we will be able to submit the Report as early as possible.

MR. SPEAKER: This reference was made to the Committee. We had a number of doubts. Mr. Banerjee says that by that time he would retire and, therefore, there would be no use. Now, if you want to give any Report, that should be in time before he retires. When is he retiring?

SHRI S. M. BANERJEE: The legal opinion was expressed by late Shri Mohan Kumaramangalam to the Members of the House....

MR. SPEAKER: It is for the Committee to accept.

SHRI S. M. BANERJEE: He is not going to be promoted throughout his life. He is now on the verge retirement. I am told, in 1974, he retires. A discussion took place and a decision was taken....

MR. SPEAKER: This is something which I have never been able to reconcile as Speaker—as to whether we have been laying a very healthy precedent or not. That is the reason why I sent it back to the Committee. It is not a question of one individual's retirement; it is a question of laying a precedent, which perhaps may be healthy or not, for the future. Let them think over it and come out with some well-thought out report.. (Interruptions)

SHRI SAMAR MUKHERJEE (Howrah): There was some understanding in that meeting that it will be referred back to the Privileges Committee.

MR. SPEAKER: That is something which we cannot mention here.

SHRI SAMAR MUKHERJEE: I am supporting Mr. Banerjee.

MR. SPEAKER: Let the committee think over it. Yourself or your re-

presentative will be there to explain it. Now, the question is:

"That this House do extend upto the last day of the first week of the next session, the time for the presentation of the Report of the Committee of Privileges on the question regarding the implementation of the latter part of the resolution adopted by Lok Sabha on the 2nd December, 1970, namely, 'that the Government in the light of gravity of the offence administer to Shri S. C. Mukherjee maximum punishment under the law and report the same to this House.'"

The motion was adopted.

12.07 hrs.

BUSINESS OF THE HOUSE

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI K. RAGHU RAMAIAH): With your permission, Sir, I rise to announce that Government Business in this House during the week commencing 13th August, 1973, will consist of:—

1. Consideration of any part discussed item of Government Business carried over from today's order paper.
2. Discussion and voting on Supplementary Demands for Grants (General) for 1973-74.
3. Consideration and passing of:
 - (i) The Employees' Provident Funds (Amendment) Bill, 1973.
 - (ii) The Uttar Pradesh State Legislature (Delegation of Powers) Bill, 1973 as passed by Rajya Sabha.
4. Discussion on the Resolution seeking continuance of President's Rule in Andhra Pradesh.
5. Discussion on the Resolution seeking continuance of President's Rule in Manipur.
6. Discussion on the Resolution seeking continuance of President's Rule in Orissa.